

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1004**

TO BE ANSWERED ON THE 10th FEBRUARY, 2021/ 21 MAGHA, 1942 (SAKA)

CRIMES AGAINST CHILDREN

1004. SHRI MANAS RANJAN BHUNIA:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is fact that crimes against Children has increased in the last three years;

(b) if so, the reasons therefor;

(c) whether Government has taken any steps to reduce the crimes against children in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". Published reports are available till the year 2019. Analysis of this data for cases registered under various crime heads on crimes against children does not show any uniform trend.

(c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against children rest with the

respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Ministry of Home Affairs (MHA) issues Advisories from time to time to all States/ Union Territories for combating crimes against children. These advisories are available on the website of MHA viz., www.mha.gov.in
